

**DIVISION BENCH**

**ITEM NO.124**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**MA No. 24/2021, CA No. 38/2021, CA No. 39/2021, IA No. 01/2022  
& IA No. 30/2022 IN CP No. 32/ALD/2021**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06<sup>th</sup> December,  
2022, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>PRASHANT SINGH V/S PISCESIA POWER TRANSMISSION PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241 R/W 130(1) OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

- Sh. Amit Sinha, Adv. : *For the Petitioner*
- Sh. Varad Nath alongwith Ms. Archi Agarwal, Advs. : *For the Respondent No.1-3*
- Sh. Vikas Tiwari alongwith Sh. Deepraj Kumar, Advs. : *For the Respondent No.4-6*

**ORDER**

Due to paucity of time, the matter could not be taken up, hence adjourned to  
20<sup>th</sup> January, 2023.

*—Sd—*

**Dr. R.C. Srivastava  
(Court Officer)**

**06<sup>th</sup> December, 2022**

*Priya Agarwal  
(Stenographer)*